

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT)(Insolvency) NO.1122/2020**

**In the matter of:**

Shailaja Vaibhav Patil & Anr

Appellant

Vs

Harshad Deshpande & Ors

Respondent

Present:

Mr Prathamesh Kamat, Mr. Gaurav Nair and Ms Pranati Bhatnagar,  
Advocates for the appellant.

Mr. Rahul Totala, Advocate for R3.

CMA Mr. Harshad Deshpande, in person liquidator.

Mr. Harsh Behary, Advocate for R5.

**With**

**COMPANY APPEAL (AT)(Insolvency) NO.1123/2020**

**In the matter of:**

Citi Co-operative Credit and Cap;ita Ltd

Appellant

Vs

Harshad Deshpande & Ors

Respondent

Mr. Sumesh Dhawan, Ms Kritya Sinha, Ms Anne Matthew, Advocates for  
Appellant.

Mr. Rahul Totala, Advocate for R3.

CMA Mr. Harshad Deshpande, in person liquidator.

Mr. Harsh Behary, Advocate for R4.

**With**

**COMPANY APPEAL (AT)(Insolvency) NO.11/2021**

**In the matter of:**

P.I. Adke

Appellant

Vs

Harshad Deshpande & Ors

Respondent

**Present:**

Mr. Abhijeet Sinha, Mr. Varun Singh, Advocates for appellant.

Mr. Rahul Totala, Advocate for R2.

CMA Mr. Harshad Deshpande, in person liquidator.

**ORDER**  
**(Virtual Mode)**

**09.02.2021**-Learned counsel for the Appellant in Company Appeal(AT)(Insolvency) No.1122/2020 prays and is allowed two weeks' time to file reply affidavit in Company Appeal (AT)(Insolvency) No.11/2021. Remaining respondents may also file reply affidavit within two weeks. Rejoinder, if any, one week thereafter. Parties may also file written submissions not more than three pages alongwith citations within two weeks. List the matter for hearing on **4<sup>th</sup> March, 2021**.

Interim order passed in Company Appeal (AT)(Insolvency) No.11/2021 to continue till next date of hearing.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Dr. Alok Srivastava)**  
**Member (Technical)**

**Bm/kam**